(c) The number of school children who lost their lives and were seriously injured due to accidents of mini buses during the year 2005, 2006 and 2007 (upto 23.8.2007) are as under:-

Year	Number of children killed	Number of children injured
2006	02	25
2007 (upto 23.8.2007)	01	24

- (d) During the period from 1.4.2005 to 30.6.2007, the Enforcement Branch of Transport Department, Government of National Capital Territory of Delhi issued 1493 challans in respect of 1115 vans/mini buses ferrying school children, out of which 344 vehicles were impounded. Besides this, during the years 2005, 2006 and 2007 (upto 23.8.2007), the number of errant drivers arrested was 1, 6 and 2 respectively.
  - (e) and (f) There is no provision for compensation to such victims of road accidents.

## Gujarat Motor Vehicles (use of fuel) Regulation Bill

2356. SHRI KANJIBHAI PATEL: SHRI KESHUBHAI S. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government of Gujarat had sent the Gujarat Motor Vehicles (use of fuel) Regulation Bill for the approval of Government;
  - (b) if so, when; and
  - (c) the present status of the Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) Yes, Sir.

(b) and (c) The Gujarat Motor Vehicles (Use of Fuel) Regulation Bill, 2005, for seeking the approval of the Government of India before its introduction in the State Legislature, was received in this Ministry on 17.2.2005. The State Legislations are examined, from three angles *viz*- (i) repugnancy with Central Laws (ii) deviation from National or Central Policy and (iii) legal and constitutional validity. In the case of the Gujarat Motor Vehicles (Use of Fuel) Regulation Bill, 2005 there are policy issues, which need to be sorted out and no time-frame can be fixed for achieving the same.

## CIC's direction to disclose information on Netaji

- 2357. SHRI MAHENDRA MOHAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Central Information Commission has directed to disclose the copies of information relating to Netaji's death;

- (b) whether it is also a fact that an important file relating to inquiry of Netaji's death has been destroyed;
  - (c) if so, the reasons therefor;
  - (d) whether this file had some information relating to whereabouts of Netaji; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) The Central Information Commission has directed to provide certain information to one applicant under the RTI Act, relating to Netaji's death except those documents covered under Section 8 (1) (a) of the said Act.

- (b) No, Sir.
- (c) to (e) Do not arise.

## Meeting of Inter-Ministerial group on Naxalism

## 2358. PROF ALKA BALRAM KSHATRIYA: SHRIMATI SHOBHANA BHARTIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Inter-Ministerial Group on Naxalism under the chairmanship of Home Minister held a meeting in April, 2007 to discuss steps to strengthen security to meet the state of naxal attacks in Chhattisgarh, Jharkhand, Bihar and other States;
- (b) whether the security forces have suggested a three-pronged approach going after prominent leaders to break the Naxalite network, taking control of specific areas which are their stronghold and speeding up development work in areas where security forces already have strong presence; and
  - (c) if so, to what extent these steps have helped in meeting the anti-naxalites threat?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) No, Sir

(b) and (c) Receipt of suggestions on various issues pertaining to the naxalite problem, and appropriate action thereon, is a continuous process.

Law and order being a State subject, dealing with the various issues related to naxalite violence lies in the domain of the State Governments concerned.

The Central Government supplements the efforts and, resources of the State Governments on both the security and the development fronts.